

proceeding has been instituted, from the official Liquidator appointed by the Court. In cases where sick units are taken over as a part of rehabilitation schemes prepared by banks and financial institutions, various reliefs and forms of assistance such as reconstruction of capital, funding of interest liabilities, capital and working capital loans on softer terms, relief or rescheduling of debt service liabilities, etc. are provided for in such rehabilitation schemes. In addition, healthy units are encouraged through Income-Tax relief to take over sick units by way of amalgamation.

[Translation]

Sick Industrial Units in Uttar Pradesh

6575. SHRI HARISH RAWAT : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the number of major, medium and small scale industrial units in Uttar Pradesh which have become sick during the last three years;

(b) the total number of industrial units in eight hill districts of Uttar Pradesh and the number of industrial units out of them which come under the category of sick units, district-wise;

(c) whether his Ministry in cooperation with Uttar Pradesh Government, are formulating any programme for nursing these sick units; and

(d) if so, the details thereof and the annual estimated expenditure to be incurred on this programme ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). Data on sick industrial units assisted by banks are collected by the Reserve Bank of India as per the definition of sickness adopted by it. According to the latest available data from RBI, there were 54 large sick units in Uttar Pradesh as at the end of December, 1983. State-wise data in respect of medium and small scale units for the same period is not

available. District-wise data on sick units is not furnished by the RBI.

(c) and (d). According to the policy guidelines on sick industries issued in October 1981, banks and financial institutions formulate rehabilitation schemes on the basis of diagnostic studies in respect of units which are considered by them as potentially viable. Government also provide such concessions and reliefs as may be feasible and necessary as part of the rehabilitation package prepared by the banks and financial institutions. Nature and extent of assistance required for rehabilitation of viable sick unit varies from unit to unit depending on the nature and extent of sickness in each case.

[English]

Functions and Responsibilities of Development Commissioner (Drugs)

6576. SHRIMATI INDUMATI BHATTACHARYYA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government have created an office of the Development Commissioner (Drugs) in the Ministry;

(b) if so, the functions and responsibilities of this office;

(c) the recommendations of the Development Commissioner about steps to be taken to boost up production of import substitute bulk drugs in the small scale sector;

(d) the steps taken/proposed to implement these recommendations;

(e) the present progress in the matter and the progress anticipated during the next two years; and

(f) the steps taken/proposed to ensure that small scale units successfully compete with units in the organised sector in production and marketing of bulk drugs ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY

AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) The functions of the Development Commissioner (Drugs) include operation of the scheme of pricing, monitoring shortages recommending release and import of bulk drugs and counselling/assistance to the drug industry.

(c) There were no such recommendations.

(d) and (e). Do not arise.

(f) Small Scale Industries are offered a number of incentives by the State and Central Governments. They are not required to obtain any industrial approval from the Central Government. They are also exempted from the parameters of the 1978 Drug Policy. In recent years, small scale units had made rapid strides in the production of bulk drugs.

Regularisation of Short Duty Telephone Operators

6577. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a deputation of women short duty telephone operators met him in New Delhi on 15 April, 1985;

(b) whether the deputation has requested him to regularise short duty telephone operators who have finished their training;

(c) whether he has given them some assurance, if so, the nature thereof; and

(d) the steps taken to meet their demands ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NAWAS MIRDHA) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). Short Duty Telephone Operators will be considered for regularisa-

tion against the future vacancies as and when they arise.

Automatic Telephone Exchange at Raiganj

6578. DR. GOLAM YAZDANI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any sanctioned project for installing 600 lines Automatic Telephone Exchange at Raiganj;

(b) whether the building works for the said work has started on the acquired plot;

(c) in case of delay in availability of the new building, the reasons why the Department is not considering to put containerised electronic equipment for which import action is in progress; and

(d) the final programme of action for putting the Auto System at the place for betterment of the service ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. A project estimate for the installation of 600 lines MAX-II exchange at Raiganj was sanctioned in August 1983.

(b) No, Sir.

(c) Building is likely to be available in 7th Plan. There is no proposal to install containerised Exchange at Raiganj, since there is no allotment for this station.

(d) The Auto exchange is likely to be commissioned at the end of 7th Plan.

Sick Industries and their Financial Tie-up

6579. SHRIMATI INDUMATI BHATTACHARYYA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the number of Large Medium and Small sick units as on the last days of December, 1981 and 1984; and

(b) the position of finances tied-up in such units as on the dates mentioned above ?